

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No. (IB)-114(PB)/2017

SECTION: UNDER SECTION 9 of (IBC)

IN THE MATTER OF:

M/s D & H India Ltd.....Petitioner

V/s

Zillion Infraprojects Pvt. Ltd.....Respondent

Order delivered on 03.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Ms. Pooja Mahajan, Advocate
Mr. Savar Mahajan, Advocate

For the Respondent: Ms. Swati Bhushan Sharma, Advocate


ORDER

Learned Counsel for the parties are present. Learned Counsel for Respondent represents that reply as per the direction dated 19.5.2017 of the Principal Bench has already been served on the other side. Learned



Counsel for Respondent however, further represents that reply will be filed with the Registry, NCLT during the course of the day. Learned Counsel for Petitioner acknowledges receipt and requests that a short time may be granted for filing rejoinder, if any, to the reply. Let rejoinder be filed within a period of 3 days from today alongwith emails which are stated to be exchanged between the parties as well as ledger extracts of the Corporate Debtor as maintained in the books of the Petitioner from the date of commencement of transaction. Corporate Debtor is also directed to file the latest audited financial statements of the Corporate Debtor as proof of its solvency otherwise on or before the next date of hearing.

Call the matter on 7.7.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
03.07.2017